

to cross the cease-fire line into India; and

(b) if so, what action has been taken to tackle the situation?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) A number of persons from Pakistan-occupied Kashmir have been coming over across the Cease-fire Line but the number involved cannot be said to constitute a formidable problem.

(b) Both the Government of India and the State Government are alive to the situation and have taken effective steps to check the influx of infiltrators.

Stores issued to A.I.C.C.

1707. Shri Kunhan: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 3755 on the September, 1961 and state:

(a) whether hire charges amounting to Rs. 10,343.56 nP. for stores issued to All India Congress Committee for its Session at Raipur have since been recovered;

(b) if so, when; and

(c) if the answer to (a) is in the negative, the steps taken since then to recover the amount?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c). An amount of Rs. 4554 is still due and the matter is under correspondence between the Bhalai Steel Project authorities and the President Madhya Pradesh Congress Committee.

Stipends to Displaced Students in Engineering Institutions

1708. Shri Bal Raj Madhok: Will the Minister of Education be pleased to state:

(a) whether it is a fact that stipends are being given to displaced students getting education in different engineering institutions outside

their won States by the respective State Governments;

(b) whether such stipends are no longer being given to displaced students from the Union Territory of Delhi;

(c) whether such students reading in Jodhpur Engineering College and elsewhere have made requests for stipends or loans to enable them to continue their studies; and

(d) if so, what action Government have taken in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes Sir.

(b) No Sir.

(c) and (d) Information is not available with the Ministry as the stipends are awarded direct by the State Government/Union Territories.

Kendriya Siksha Bibhag Sang

**1709. { Shri S. M. Banerjee:
Shri Tangamani:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Ministry of Education have declared an organisation named 'Kendriya Siksha Bibhag Sangh' of the workers and employees of Training Centre for the Adult Blind and Braille Press, Rajpur Road, Dehra Dun illegal; and

(b) if so, what may be the reasons and under what Rules and Acts the above-named organisation has been declared illegal?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). The Kendriya Siksha Bibhag Sang has not been recognised so far as a Service Association, as it has not complied with the requirements of the Central Civil Services (Recognition of Service Association) Rules, 1959.